

the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1982-83 along with Accounts and the Audit Report thereon.

- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1982-83.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) and (12) above. [Placed in Library. See LT—No. 8697-84]
- (14) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :
- (a) (i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal for the year 1976-77.
- (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See LT-No. 8698/84]
- (b) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1981-82.
- (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1981-82 along with Audited Accounts and the

comments of the Comptroller and Auditor General thereon.

- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above. [Placed in Library. See LT—No. 8699/84]
- (16) A statement (Hindi and English versions) correcting the reply given on the 13th August, 1984 to Unstarred Question No. 3194 by Shri Atal Bihari Vajpayee, regarding animals slaughtered. [Placed in Library See LT-No. 8700/84]

Reports of the Pasteur Institute of India Coonoor Statement showing reasons for delay in laying Papers

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : I beg to lay on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1979-80 along with Audited Accounts.
- (2) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year, 1980-81 along with Audited Accounts.
- (3) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1981-82 along with Audited Accounts.
- (4) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1982-83 along with Audited Accounts.

- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor for the years 1979-80 to 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (5) above. [Placed in Librery. See LT—No. 8701/84]

Annual Accounts and Review of the Delhi Development Authority Delhi: Statement showing reasons for delay in laying the Papers]

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : I beg to lay on the Table

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (2) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above. [Placed in Librery. See LT-No. 8702/84]

11.32 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution Forty-eighth Amendment Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fiftieth Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without